GOVERNMENT OF INDIA

MINISTRY OF PARLIAMENTARY AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO - 285

ANSWERED ON – 27/11/2024

NEVA

285. Shri Shankar Lalwani,

Shri Mukesh Rajput,

Smt. Shobhanaben Mahendrasinh Baraiya,

Dr. Alok Kumar Suman

Will the Minister of Parliamentary Affairs be pleased to state:

(a) the details of National e-Vidhan Application 2.0 and the success of the portal in achieving paperless legislative environment and promote real-time governance; and

(b) the importance of digital systems in achieving good governance?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) NeVA 2.0, the upgraded version of the National e-Vidhan Application (NeVA), is a comprehensive initiative aimed at achieving a paperless legislative environment by digitalizing legislative

processes across all States and Union Territories. It incorporates advanced features such as multi-lingual support, functionalities for sending birthday wishes to members, automatic generation of members' bio-profiles, and a revamped member dashboard, enhancing linguistic inclusivity and improving user experience on both the NeVA mobile and web applications.

The transition of NeVA 2.0 to the National Government Cloud (NGC) 2.0 ensures improved scalability, reliability, enhanced data security, and optimized performance, supporting seamless delivery of legislative services.

By digitalizing legislative processes, it has successfully enabled Members to access, submit, and manage legislative business entirely through digital platforms, achieving a truly paperless environment. Additionally, it has promoted real-time governance by ensuring instant availability of legislative data, streamlining processes through automation, and enabling timely decision-making and seamless collaboration among stakeholders via its integrated digital platform.

(b) Digital systems like the National e-Vidhan Application (NeVA) play a vital role in achieving good governance by enhancing transparency, efficiency, and accountability in legislative processes. It contributes to good governance by streamlining processes, enhancing public engagement, and promoting data-driven decision-making, ultimately leading to a more inclusive, transparent, and efficient governance framework.

*****